

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में
**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES “SM-B”, HYDERABAD**

BEFORE

**SHRI LALIET KUMAR, JUDICIAL MEMBER
AND
SHRI MADHUSUDAN SAWDIA, ACCOUNTANT MEMBER**

ITA No.842/Hyd/2024		
Assessment Year: 2016-17		
Palacharla Padmavathi, Hyderabad. PAN : BFEPP1012D.	Vs.	The Income Tax Officer, Ward – 6(1), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	Shri S. Phanindra, Advocate.	
Revenue by:	Smt. P. Sumitha, Sr.DR.	
Date of hearing:	31.12.2024	
Date of pronouncement:	31.12.2024	

ORDER

PER MADHUSUDAN SAWDIA, A.M.:

This appeal is filed by Palacharla Padmavathi (“the assessee”) feeling aggrieved by the order passed by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 02.07.2024 for the A.Y. 2016-17.

2. At the outset, the Learned Counsel for the assessee submitted that the assessee wishes to avail Direct Tax "Vivad Se Vishwas Scheme, 2024" and hence, would like to withdraw this appeal.

3. After hearing both the parties, we dismiss the appeal of the assessee with a liberty to approach the Tribunal if assessee's case is not accepted in Vivad se Vishwas Scheme 2024 by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file Miscellaneous Application before the Tribunal within the time limit prescribed under the Act to reinstate assessee's appeal. Ordered accordingly.

4. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 31st December, 2024.

Sd/-

Sd/-

(LALIET KUMAR) JUDICIAL MEMBER	(MADHUSUDAN SAWDIA) ACCOUNTANT MEMBER
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Hyderabad, dated 31.12.2024.

TYNN/sps

Copy to:

S.No	Addresses
1	Palacharla Padmavathi, H.No.7-1-80, Flat No.203, Anand Nilayam, Ameerpet, Hyderabad – 500016, Telangana.
2	The Income Tax Officer, Ward 6(1), Hyderabad.
3	Pr.CIT, Hyderabad.
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order